

- upgradation of Jaipur Airport.
- extension of runway at Udaipur.
- extension of terminal building at Jodhpur airport.
- Jaisalmer Civil Enclave terminal has been modified.
- Kota Airport has been made operations for Dornier type of aircraft.

(b) No, Sir.

(c) Does not arise.

(d) and (e). A request from the Government of Rajasthan for the construction of an airport at Ajmer was received. The State Government has been requested to acquire the land at the selected site of village Sardana and make it available to National Airports Authority, free of cost.

[English]

Purchase of Ornaments of Nizam

1718. SHRI SOBHANADRESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have taken a decision to purchase the precious ornaments of Nizam Nawab;
- (b) if so, the details thereof;
- (c) whether the Nizam and his successors have to pay huge arrears of income tax and other taxes;
- (d) if so, the details thereof;
- (e) whether deduction will be made for these dues to the Central and State Governments;
- (f) if so, the details thereof; and
- (g) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) The Government have acquired on 12th January, 1995, 173 items of jewellery belonging to erstwhile Nizam of Hyderabad in terms of the Orders of the Supreme Court dated 20th October, 1994 and 29th December, 1994. The Government have paid an amount of Rs. 180,37,33,959/- and interest thereon @ 6% from 27th July, 1994 to 10th January, 1995. The payment has been made to two Trusts namely H.E.H. Nizam's Jewellery Trust and H.E.H. Nizam Supplemental Trust as per the Orders of the Supreme Court mentioned above.

(c) and (d). The details of arrears outstanding as on 7.1.95 against the Nizam Group of cases are as under:—

- (i) Wealth-tax arrear demand along with interest in the case of HEH the Nizam's Jewellery Trust. Rs. 1308.98 lakhs
- (ii) Wealth-tax arrears in respect of various funds along with interest. Rs. 1028.66 lakhs
- (iii) Wealth-tax arrears in the case of HEH the Nizam's Supplemental Jewellery Trust along-with interest. Rs. 543.19 lakhs
- (iv) Arrears in the case of Prince Mukarram Jha. Rs. 301.00 lakhs

(e) and (f). No deduction from the purchase price payable by the Central Government in respect of the jewellery items has been made towards outstanding arrears.

However, out of the sale proceeds of the Jewellery received by the Trust, a sum of Rs. 15.45 crores was collected by the Income Tax Department and another sum of Rs. 15.05 crores put infixed deposit has been attached under Rule 26(1)(iii) of the Second Schedule of the Income-tax Act, 1961.

(g) No deductions from the purchase price was made as provisions of section 226(3) of the Income-tax Act, 1961 could not be invoked for recovering the tax arrears from the purchase amount payable by the Central Government.

Bank Defaulters

1719. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether his attention has been invited to the news-item captioned "Celebrities figure on bank defaulters' List" appearing in the 'Business Standard', New Delhi dated January 30, 1995;

(b) if so, the facts, thereof; and

(c) the details of the Reserve Bank of India's Corporate defaulters and the measures proposed to be taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) and (c). Reserve Bank of India (RBI) has prepared a scheme to collect and disseminate information on defaulters and suit-filed accounts. As per the scheme, the banks and financial institutions are required to submit to RBI by the 15th April and October every year the details of the borrowal accounts which have been classified as doubtful, loss making and suit-filed with outstanding (both funded and non-funded) aggregating Rupees one crore and above. The information collected by RBI in the first stage has been forwarded to banks and financial institutions for making use of the same while considering, on merit, the request for new or additional credit limits by the defaulting borrowers and also by proprietors/partners/directors etc. named in the list, either in their own names or in the names of other units with which they are associated.

Setting up of Airport at Madalpura

1720. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a new airport is proposed to be set up at Madaipura, Cannanore, Kerala in the near future;

(b) if so, whether any study has been made about the feasibility of setting up the airport there; and

(c) if so, the findings thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM